

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.17502/2019

(Arising out of impugned final judgment and order dated 01-10-2018 in SA No. 918/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

PREM NARAYAN MISHRA

Respondent(s)

(IA No.91909/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.91910/2019-EXEMPTION FROM FILING O.T. AND IA No. 139280/2019 - EXEMPTION FROM FILING O.T.)

Date : 07-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Harish Pandey, AOR
Mr. Alok Kumar Pandey, Adv.

For Respondent(s) Mr. Praveen Swarup, AOR
Ms. Payal Swarup, Adv.
Mr. R.k. Singh, Adv.
Mr. K.p. Singh, Adv.
Mr. Devesh Maurya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the respondent No.1 seeking an adjournment, list the matter on 21.07.2023.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

